

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 85232 of 2019

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APPL-456 to 457-18-19 dated 02.11.2018 passed by the Commissioner of GST & Central Excise (Appeals), Nashik.)

M/s Everlast Composites Pvt. Ltd.
Plot No. D-188/4,
MIDC Shendra, Aurangabad

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Aurangabad**
Town Centre CIDCO,
Aurangabad

.....Respondent

AND

Excise Appeal No. 85396 of 2019

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APPL-456 to 457-18-19 dated 02.11.2018 passed by the Commissioner of GST & Central Excise (Appeals), Nashik.)

M/s Everlast Composites Pvt. Ltd.
Plot No. D-188/4,
MIDC Shendra, Aurangabad

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Aurangabad**
Town Centre CIDCO,
Aurangabad

.....Respondent

APPEARANCE:

Shri Mangesh S. Lokare, Advocate for the Appellant
Shri Sanjay Hasija, Superintendent (AR) for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85824-85825/2020

Date of Hearing: 13.10.2020

Date of Decision: 13.10.2020

Learned Advocate for the appellant Mr. Mangesh S. Lokare submits that appellant has receipt form No. SVLDRS-4 "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" in which respondent-department has acknowledged that no amount is outstanding against the appellant. He further submits that the same is filed in the Registry which is also brought to the appeal files.

2. Learned Authorised Representative Shri Sanjay Hasija, Superintendent acknowledges the same.

3. In view of the facts of the matter and having record to the submissions made, both the appeals are dismissed as withdrawn since dispute has been resolved under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad